

Declaration and Undertaking by the Director

(with enclosures as appropriate as on)

(To be submitted by non-bank PPI issuer to DPSS, Central Office, RBI, Mumbai as and when a new Director is appointed)

Name of Applicant Company / PPI Issuer:

I		Personal details of Director	
	A	Full Name	
	B	Date of Birth	
	C	Educational Qualifications	
	D	Background and Relevant Experience	
	E	Permanent Address	
	F	Present Address	
	G	Director Identification Number (mandatory)	
	H	E-mail address / Telephone Number	
	I	Permanent Account Number under the Income Tax Act and name and address of Income Tax circle	
	J	Any other information relevant to Directorship of the Company	
	K	Director in the company since (please give previous details also in case of broken period)	
	L	a) Number of shares held in the company b) Amount involved in Rs.	
II		Relevant Relationships of Directors	
	A	List of Relatives if any who are connected with the company (Refer Section 2 (77) of the Companies Act, 2013)	
	B	List of entities if any, in which he/she is considered as being interested (Other Directorships)	
	C	List of entities in which he/she is considered as holding substantial interest	
	D	Cases, if any, where the director or entities listed in II (b) and (c) above are in default or have been in default in the last five years in respect of credit facilities obtained from the bank or non-bank.	
III		Details of some key Professional achievements in the areas of	
		- Technology and payment system/transaction	
		- Human resources management/Legal	
		- Accounting/Finance	
IV		Proceedings, if any, against the Director.	
	A	If the Director is a member of a professional association / body, details of disciplinary action, if any pending or commenced or resulting in conviction in the past against him	

		/ her or whether he/she has been banned from entry of at any profession/ occupation at any time.	
	B	Details of prosecution, if any, pending or commenced or resulting in conviction in the past against the Director and /or against any of the entities listed in II (B) above for violation of economic laws and regulations and similar statutory provision of the respective country.	
	C	Details of criminal prosecution, if any pending or commenced or resulting in conviction in the past against the Director.	
	D	Whether the Director attracts any of the disqualifications envisaged under Section 164 of the Companies Act, 2013 and similar statutory provision of the respective country?	
	E	Has the Director or any of the entities at II (B) and (C) above been subject to any investigation at the instance of Government department or agency? If so, give particulars.	
	F	Has the Director at any time been found guilty of violation of rules / regulations / legislative requirements by customs / excise / income tax / foreign exchange / other revenue authorities? If so, give particulars.	
	G	Whether the Director at any time come to the adverse notice of a regulators such as SEBI, RBI, IRDA, MCA, etc.	
	H	Whether the name of the Director appears or has at any time in the past appeared in the list of defaulters as published by CRISIL or whether the Director is connected as guarantor/director with entities which are at default.	
	V	Any other explanation / information in regard to items I to IV and other information considered relevant for judging fit and proper status of the Director	
		Undertaking	
		I confirm that the above information is to the best of my knowledge and belief, true and complete. I undertake to keep the Company duly informed as soon as possible, of all events which take place subsequent to my appointment and which are relevant to the information provided above.	
		Place:	Signature of Director
		Date:	